

4

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR.

ORIGINAL APPLICATION NO: 1128/92.

Rajendra Bakshiram Thakkar

... Applicant.

V/s.

1. Union of India,
Department of Tele-communication,
Mantralaya,
Bombay through its Secretary.
2. Telecommunication District Manager,
Telecommunication Bhawan,
Zero Milestone, Civil Lines,
Nagpur through its
District Manager.
3. Divisional Engineer,
Telecommunication,
COAXIAL Installation Division-II,
West High Court Road, Gorepath,
Nagpur.

... Respondents

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES:

Shri P.C.Marpakwar, Counsel
for Applicant.

Shri M.G.Bhangde, Counsel
for Respondents.

ORAL JUDGEMENT:

DATED : 25/4/95.

I Per Shri M.S.Deshpande, Vice Chairman. I

Heard the matter for some time. Shri Marpakwar states that he would like to withdraw the application with liberty to approach the Industrial Disputes Court for redressal.

Application is allowed to be withdrawn with liberty to the Applicant to raise the dispute before the Industrial Disputes Court if it is otherwise permissible.

OA disposed of in these terms.

(P.P.SRIVASTAVA)
MEMBER(A)

(M.S.DESHPANDE)
VICE CHAIRMAN

abp.